BENCH-I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.(IB) No.524/KB/2017

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Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M.

Name of the Company Under Section		Bank of Baroda -Versus- Pro Minerals Pvt.Ltd. 7 IBC		

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1. SOUVIK MAZUMDAR, Adv. ? Financial Creditor/ Mynd 2. ARIF ALI, Adv. Physicant 29.01.2018. 29.01.2018.

Jishur Sahasn Adu. Anirban KoyAdv. S.h. Singli Adv. Riti Basu Adv. Subhadeep Basalyde.

Corporate Destar.

herson For s.h. singli & CO 29/01/18.

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Both the parties made a joint submissions that there is a very chance of settlement of the case. In view of the

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submissions from both sides the case is adjourned for hearing on **19/02/2018**.

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(Jinan K.R.) Member (J)